IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA No. 659/2016

IN THE MATTER OF:

SBJ Exports & MFG Pvt. Ltd.

.... APPLICANT / PETITIONER

Vs

BCC Fuba India Limited.

RESPONDENT

SECTION:

Under Section 433(e), 434 and 439

Order delivered on 19.02.2018

Coram:

Dr. DEEPTI MUKESH, HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA, HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Resolution Professional:- Mr. Abhishek Anand, Advocate

Mr. Ananat A. Pavgi, Advocate

For the Corporate Debtor(s):-

Mr. Gurkamal Hora Arora, Advocate

Mr. Suhrab Singh, Advocate

ORDER

Learned counsel for the Resolution Professional and learned counsel for ex-management appear. As per the request made by ex-management time is allowed to file affidavit in reply inter alia making clear as to whether all assets of corporate debtor have been handed over to RP or not, including claim lodged before insurance company, if any.

Fixed for further consideration on 8th March 2018.

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

(Dr. DEEPTI MUKESH) MEMBER (JUDICIAL)